

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.225
CP/16(AHM)2021

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Somabhai Damodardas Patel & Ors
V/s
Lincoln Parenteral Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 25/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Arjun Sheth, Advocate a/w.
	: Mr. Rajiv Chawla, Advocate
For the Respondent	: Mr. Kunal Vaishnav, Advocate for
	: Mr. Divyang Majmudar, Advocate

ORDER

Learned Counsel for the applicant again stated that an appeal qua one of the issues of amalgamation is already challenged before the Hon'ble NCLAT in Company Appeal (AT) (Ins.) 89 of 2022 and 99 of 2022, which is now coming up for hearing on 26.04.2024. Hence, requested that this matter be adjourned beyond the date.

Re-list on 27.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)